

Norms for Constituting Managing Committees for Regional Engineering Colleges

2590. SHRI E. AHAMED : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of norms of constituting the Managing Committees for Regional Engineering Colleges; and

(b) the details of the members of governing body of Regional Engineering College of Chettramagal, Calicut in Kerala?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The composition of the Board of governors of all the Regional Engineering Colleges is uniform and has been laid down by the Central Government on the advice of the All India Council for Technical Education and in consultation with the State Governments;

(b) the details of the Board of Governors of Regional Engineering College, Calicut in Kerala is given in the Statement attached.

STATEMENT

Composition of the Board of Governors of the Regional Engineering College, Calicut

(1) Chairman to be appointed by the State Government of Kerala with the approval of the Central Government (Minister in Charge of Technical Education in the State Government of Kerala is ex-officio Chairman).

(2) to (4) Three nominees of the State Government of Kerala.

(5) to (7) Three nominees of the Central Government.

(8) A representative of the All India Council for Technical Education.

(9) Vice-Chancellor or a University Professor nominated by the Vice-Chancellor of the University of Calicut to which the college is affiliated.

(10) to (11) Two industrialists/technologists (Non-official representatives) in the region to be nominated by the Central Government in consultation with the State Government of Kerala.

(12) A nominee of the Indian Institute of Technology, Madras.

(13) A nominee of the University Grants Commission.

(14) to (15) Two representatives of the Faculty of the Regional Engineering Colleges, Calicut.

(16) Principal of the Regional Engineering College Calicut as ex-officio Member Secretary.

Incentives to Government Employees Undergoing Sterilization Operation

2591. SHRI CHINNASAMY SRINIVASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the incentives given to the eligible Government servants or their spouses who undergo sterilization operation for family planning;

(b) whether the Government propose to give other concessions/financial benefits to such employees; if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI MATI D.K. THARA DEVI SIDDHARTHA): (a) The following incentives are being given to Government servants, with three or less number of children in the event of they themselves or their spouses undergoing sterilisation:

- (i) A special increment in the form of personal pay not to be absorbed in future increases of pay;
- (ii) Reduction by half percent, of the rate of interest on house building advance;
- (iii) Special casual leave upto seven days in respect of male employees and upto fourteen days in respect of female employees.

(b) and (c). No further concessions/financial benefits to such employees are proposed to be given as the existing ones are considered adequate.

Sub-Committee to look into demands of Employees of Kendriya Vidyalayas

2592. **SHRI SURYA NARAYAN SINGH:**
SHRI PHOOL CHAND VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1779 dated March 6, 1991 and state:

(a) whether any of the demands of the All India Kendriya Vidyalayas Teachers Association have since been looked into by the said Committee; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b). The deputy Commissioners and Assistant Commissioners in the Headquarters have an arrangement to sit in an informal Committee or Working Group to examine the different matters of the Administration of the Kendriya Vidyalaya Sangathan including the demands of various association. This is a standing arrangement to look into such matters as they arise from time to time and, therefore, cannot be quantified in terms of results. This informal Working Group has discussed issues like demands for increase in promotion quota, opening/of promotional avenues for miscellaneous categories, time-bound promotion after 8 years, matters relating to transfer policy, constitution of the Council under Joint Consultative Machinery scheme, etc. etc.

Financial Assistance by the National Scheduled Castes and Scheduled Tribes Finance Development Corporation

2593. **SHRI BHAGEY GOBARDHAN:**
Will the Minister of WELFARE be pleased to state:

(a) the list of persons belonging to scheduled castes and Scheduled Tribes who were given financial assistance by the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation during 1989-90 and 1990-91 (end of June);

(b) the composition of the Board of management of the Corporation; and

(b) the scope of activities of the corporation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The number of Scheduled Caste and Scheduled Tribe beneficiaries based on the disbursements made by the National Scheduled Castes and Scheduled Tribes Finance and Development Corpora-